

Case no.2946/18
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 03.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

**Case no.5638/18
FIR no.17669/18
PS RG**

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 26.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

Case no.64495/16
FIR no.597/13
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 28.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

Case no.8535/18
FIR no.379/18
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 15.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

Case no.3061/18
FIR no.147/18
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 10.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

**Case no.3284/20
FIR no.550/20
PS RG**

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 03.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

**Case no.3286/20
FIR no.652/20
PS RG**

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 06.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

Case no. 909/19
FIR no. 575/17
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. Sandeep Kumar, proxy counsel for accused.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Matter is at the stage of arguments on the point of charge. However, Sh. Sandeep Kumar, proxy counsel for accused seeks adjournment on the ground that main counsel is not available and accused could not be contacted.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for appearance of accused/ arguments on the point of charge on 12.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

FIR no. 309/17
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

IO ASI Rajesh is present.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Reader that despite efforts, accused could not be contacted. It is informed by IO ASI Rajesh that despite efforts, complainant could not be traced out on the given address and his mobile numbers are switched off.

In the interest of justice, matter stands adjourned for today.

Previous order be complied afresh for further proceedings on
17.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

**FIR No.625/2020
PS RG
u/s 379 IPC
State Vs. Pankaj @ Ankit
@ Mota**

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

Ms. Anju Lata, counsel for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through VC.

This is an application for grant of bail to accused filed on behalf of the accused. Reply filed by IO.

Heard. File perused. Accused is stated to be in JC since 29.08.2020. Recovery is stated to have been already effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of the case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/-with one surety of the like amount and further subject to the condition that accused shall not contact the complainant/ witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed off accordingly.

A copy of this order be given dasti to Ld. counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

FIR No. 682/2020
u/s 380/454/511/34 IPC
PS RG
State Vs. Amit

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

At this stage, it is informed by Ahlmad/ Naib Court that accused has been already granted bail in the present case vide order dated 04.09.2020. On inquiry, it is further informed by Ahlmad that the copy of the aforesaid bail order has been already sent to the Concerned Jail Authority for intimation to the accused.

In view of the above, the present application stands disposed off being not maintainable.

A copy of this order alongwith copy of the aforesaid order be sent to the Jail Authority Concerned for intimation to the accused.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

**FIR No. 29723/19
PS RG
State Vs. Harpreet @
Hunny @ London**

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. K. K. Singh, Ld. LAC for accused/ applicant Harpreet @ Hunny.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

At this stage, Sh. K. K. Singh, Ld. LAC for accused seeks permission of the court to withdraw the present application by submitting that the accused has been already released from the Jail. He further prays that the present application be dismissed as withdrawn.

Heard. In view of the above submissions and in the interest of justice, the present application stands dismissed as withdrawn.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

Harbans Singh Vs. Kiron Malkoti
PS RG

07.09.2020

Hearing through VC

Fresh complaint received on the official E-Mail ID of the Court. It be checked and registered as per rules.

Present : Sh. Tushar Dua, counsel for complainant.

Complainants are not present. Some time sought for filing the supporting affidavit on behalf of the complainant persons.

Heard. In the interest of justice, one opportunity is given.

At request of the counsel for complainant, be listed for aforesaid purpose/ appearance of complainants/ consideration on 27.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

FIR no. 777/20
PS RG

07.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. Manvendra, counsel for applicant.

This is an application for release of vehicle bearing no. DL-4CAZ-6324 on superdari.

Notice be issued to IO through Naib Court for filing the reply in the matter on 11.09.2020

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

FIR No. 732/20
PS RG

07.09.2020

Hearing through VC

Fresh application u/s 156 (3) CrPC received on the official E-Mail ID of the Court.

Present : Sh. Kundan Kumar, counsel for complainant.

Reply has been filed by the IO SI Arvind Kumar wherein it has been stated that the nature of injury of the injured persons in the present case was opined as "Simple". It has been further stated by the IO that the investigation in the matter is still pending and appropriate sections shall be added as per law, if anything is revealed in the investigation.

In view of the above report and considering the interest of justice, no further action is called for at this stage.

However, counsel for complainant shall be at liberty to make appropriate submissions once final report is filed in the matter.

A copy of the report filed by IO be given to counsel for complainant as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

**Krishan Lal Vs. Rakesh
Kumar Pahwa**

07.09.2020

Hearing through VC

This is an application for early hearing of the present complaint case.

Present : Ld. APP for the State.

Sh. Sunil Dixit, counsel for complainant.

Heard. Perused.

In the interest of justice, application is hereby allowed, matter stands preponed for 18.09.2020.

Be put with file on 18.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020

FIR no. 284/20
PS RG

07.09.2020

Hearing through VC

This is an application for release of mobile phone make IMEI No. 869819030097847 on superdari.

Present:- Ld. APP for the State.
Applicant Kashi Nath Ram is present.
IO has filed his reply. Taken on record.

Instead of releasing the articles on superdari, I am of the considered view that the article has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and circumstances and law laid down by higher courts, articles in question i.e. **mobile phone make IMEI No. 869819030097847** as per seizure memo be released to the **rightful owner** on furnishing security bond as per valuation report of the mobile phone in question. IO is directed to get the valuation done of the articles prior to the release the same to the applicant as per directions of Hon'ble Supreme Court.

Panchnama and valuation report shall be filed at the time of filing charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
07.09.2020